

expansion of existing units in these congested areas particularly of Bombay and Calcutta. No final decision has, however, yet been taken on the subject.

**CONCESSION FOR SETTING UP INDUSTRIES IN BACKWARD AREAS**

\*1563. SHRI BEDABRATA BARUA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government had decided in 1967 to give 10 per cent subsidy on the capital and income-tax relief for 5 years in case an industry is located in a backward area;

(b) whether it is a fact that the above decision was later reversed at the instance of the National Development Council; and

(c) whether Government have accepted the decision of the National Development Council to the exclusion of the earlier Cabinet decision ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) (a) to (c). Attention of the Hon'ble Member is invited to the provisions of clause (xx) of Rule 41(2) of the Rules of Procedure and Conduct of Business in the Lok Sabha.

**EXPENSES ON ELECTIONS**

\*1568. SHRI SHRI CHAND GOYAL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the total expenses incurred by Government in conducting the General Elections of 1967 for Parliament as well as for State Assemblies, separately;

(b) whether there is a demand that Government should bear the expenses of all candidates who manage to save their security deposits;

(c) the total expenses likely to be incurred on all such candidates provided Government allow this expense to the

maximum permissible limit allowed by law; and

(d) whether Government have considered the above proposal and, if so, the result thereof ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : (a) The total expenses incurred by the Government in conducting the general elections to the House of the People and the State Legislative Assemblies in 1967 was Rs. 10,95,33,772. As the elections were held simultaneously to both the House of the People and State Legislatures, separate figures are not available. This expenditure was shared between the Centre and State on 50 : 50 basis.

(b) The Government has no information on this matter.

(c) and (d). Do not arise.

**GOVERNMENT'S WARNING TO RE-ROLLING MILLS TO KEEP PRICES OF PRODUCTS AT REASONABLE LEVEL**

\*1570. SHRI MAYAVAN :

SHRI N. R. LASKAR :

SHRI DHANDAPANI :

SHRI CHENGALRAYA NAIDU :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government have warned the steel re-rolling mills to keep the prices of their products at reasonable level and that otherwise Government will be forced to take other measures;

(b) whether in spite of the warning, the re-rolling mills have not taken any action; and

(c) if so, what other measures are being considered to keep the prices at reasonable level ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT) : (a) No, Sir. In an informal